

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/S UCAL Auto Private Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s UCAL Auto Private Limited
2. Date of incorporation of corporate debtor	28/05/1999
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies –Chennai,Ministry of Corporate Affairs
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35911TN1999PTC042573
5. Address of the registered office and principal office (if any) of corporate debtor	No.EP 3, New SIDCO Industrialestate,Maraimalainagar, Kancheepuram TN 603209 IN
6. Insolvency commencement date in respect of corporate debtor	04.06.2021, being date of order passed by Hon'ble NCLT (Order received by IRP by mail from other Non official source" on 10.6.2021)
7. Estimated date of closure of insolvency resolution process	04.12.2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name:NARAYANANSESHASAYEE Registration number: IBBI/IPA-002/IP-N01015/2020-2021/13292
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 31 new number 15 old number,HANUMANTHA RAYAN KOIL STREET, TRIPLICANE CHENNAI -600005. E-MAIL: seshasayeen@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address For Correspondence 31newnumber15oldnumber, HANUMANTHA RAYAN KOIL STREET, TRIPLICANE CHENNAI -600005. E-MAIL Id for Correspondence: seshasayeen@rediffmail.com
11. Last date for submission of claims	24.06.2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a)Relevant Forms and (b)Details of authorized representatives are available at:	None Not Applicable
Notice is hereby given that the National Company Law Tribunal,Division Bench-I ,CHENNAI has ordered the commencement of a interim corporate insolvency resolution process of the M/s UCAL Auto Private Limited date of order passed 04.06.2021 and email received from non official source on 10.06.2021. The creditors of M/s UCAL Auto Private Limited, are hereby called upon to submit their claims with proof on or before 24/06/2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional: NARAYANAN SESHASAYEE  Date and Place :13-06-2021 CHENNAI	